

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. NO. 534 of 1996

Thursday, this the 2nd day of May, 1996

CORAM

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR P V VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

K.R.G. Nair (K.Rajagopalan Nair)
Senior Stenographer,
National Environmental Engineering
Research Institute (NEERI),
Zonal Laboratory, Council of Scientific
and Industrial Research (CSIR),
Kochi Campus, Kalamassery (South),
Ernakulam - 683 109. .. Applicant

By Advocate Mr M M Saidu Muhammed.

Vs

1. Director,
National Environmental Engineering
Research Institute, Nehru Marg,
Nagpur - 440 020.
2. Scientist & Head,
National Environmental Engineering
Research Institute, Zonal Laboratory,
Council of Scientific and Industrial
Research, Kochi Campus,
Kalamassery(South), Ernakulam-683 109.
3. Dr. P. Kumaran, Scientist & Head,
National Environmental Engineering
Research Institute, Zonal Laboratory,
Council of Scientific and Industrial
Research, Kochi Campus,
Kalamassery (South), Ernakulam-683 109.

.. Respondents

By Advocate Mr TPM Ibrahim Khan, Sr.CGSC (represented).

The application having been heard on 2nd May 1996,
the Tribunal on the same day delivered the following:

O R D E R

CHETTUR SANKARAN NAIR (J), VICE CHAIRMAN

Applicant challenges an order of transfer as
also an order made on a representation by him regarding
adverse entries in his confidential reports. Learned

counsel for applicant submitted that he does not wish to go into A-6 in these proceedings. However, he is aggrieved by the order of transfer. He submits that the transfer was engineered into existence by third respondent who is antagonistic towards applicant.

2. If applicant is aggrieved by the order of transfer, he may make a representation against that order before first respondent within five days from today. First respondent will consider the same as expeditiously as he finds convenient and till such time the order of transfer will be held in abeyance.
3. Standing counsel submits that he will forward a copy of the original application, and a copy of this order to first respondent for compliance. We record the submission.
4. Original application is disposed of as aforesaid. No costs.

Dated the 2nd May, 1996.


P V VENKATAKRISHNAN

ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR (J)

VICE CHAIRMAN

List of Annexure

1. Annexure A6: (Photostat copy of the Memorandum Bearing No. 13(2)/96-P&V dated 8.3.96 received from the 1st Respondent)